

1	2	3	4	5
14.	Mizoram	0.50	20.00	23.60
15.	Nagaland	848.63	1242.44	134.49
16.	Orissa	776.83	453.45	411.71
17.	Pondicherry	21.68	1.76	28.53
18.	Punjab	29.35	35.22	147.89
19.	Rajasthan	161.94	202.62	46.02
20.	Tamil Nadu	8504.10	2766.32	2299.10
21.	Tripura	110.09	63.41	57.66
22.	Uttar Pradesh	801.02	760.60	713.50
23.	West Bengal	551.44	688.85	494.63
24.	Delhi	103.82	123.24	71.47
25.	Meghalaya	1.66	—	8.56
26.	Sikkim	—	18.80	100.00
Total		14146.88	12456.98	9411.82

[English]

Amendment in I.T. Act

3749. SHRI BASWARAJ PATIL SEDAM : Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any representation from the Members of Parliament and Tax Practitioners' Associations and non corporate assesseees to make amendments to section 288 of the IT Act of 1961 with regard to the compliance of the audit u/s 44 AB and 44 AF of the Act;

(b) if so, whether the Government has taken any decision on the representations; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) and (c) The audit of accounts requires specialised training and qualification. Therefore, it is not considered desirable to make any change in the law.

[Translation]

Reduction in Increment

3750. SHRI CHANDRAMANI TRIPATHI : Will the Minister of COAL be pleased to state:

(a) whether the workers of Eastern Coalfields

Limited who go to home-town are not being permitted to work immediately on their late arrival;

(b) if so, whether these workers are being permitted to work again only after cutting their annual increment;

(c) whether workers of ECL are also being terminated who are coming late by 3 months or above;

(d) if so, the number of workers whose annual increment has been cut and whose services has been terminated, separately; and

(e) whether the steps are being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) As reported by Coal India Limited, workers in Eastern Coalfields Limited are generally permitted to resume their duties on return from leave.

(b) Does not arise in view of reply given to part (a) above.

(c) Workers are subjected to disciplinary action in the event of unauthorised absence from duty as per the provisions of the Standing Order of the Company.

(d) and (e) Does not arise in view of reply given to part (c) above.

Collection of Funds from Lease-Holders for Local Area Development

3751. SHRI AJIT JOGI :

SHRI RAMANAND SINGH :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Government propose to allow collection of funds from the lease-holders on a Local Area Development Fund apart from the royalty paid as compensation for area development in view of environmental degradation and other losses due to mining of important minerals from the mines in Madhya Pradesh and also in other States; and

(b) if so, the time by which this provision is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) No, Sir.

(b) Does not arise.

[English]

Evergreening of Accounts by Indian Banks

3752. SHRI P. SANKARAN : Will the Minister of FINANCE be pleased to state: